



Central Administrative Tribunal Jammu Bench, Jammu

T.A. No. 6064/2021
(SWP No.1963/2010)

Tuesday, this the 20th day of July, 2021

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Anish Chib, Age 33
S/o S.N. Chib
R/o house No. 1163 Lakhdatta Bazar,
Jammu

...Applicant
(*Nemo* for applicant)

Versus

1. State of Jammu and Kashmir
Through Chief Secretary
Civil Secretariat
Srinagar
2. Chairman Service Selection Board
Zum Zum Hotel Ramgarh,
Srinagar
3. Secretary
Service Selection Board
Zum Zum Hotel,
Srinagar

...Respondents

(Mr. Rajesh Thappa, Deputy Advocate General)



ORDER (ORAL)

Mr. Justice L. Narasimha Reddy:

The applicant felt aggrieved by the non-publication of the select list in respect of Advertisement No.02/2008. He filed SWP No.1963/2010 before the Hon'ble High Court of Jammu & Kashmir and sought for a direction in this behalf.

2. The respondents filed a counter affidavit, stating that the applicant has since been selected and appointed to the concerned post.
3. The SWP has since been transferred to the Tribunal in view of the reorganization of the State of Jammu & Kashmir and renumbered as T.A. No. 6064/2021.
4. Today, there is no representation for the applicant. We perused the record and heard Mr. Rajesh Thappa, learned Deputy Advocate General.
5. The SWP was filed with a limited grievance. The fact remains that the applicant has since been selected and appointed. Nothing remains to be decided at this stage.



6. Accordingly, the T.A. is dismissed as infructuous.

There shall be no order as to costs.

(Mohd. Jamshed) (Justice L. Narasimha Reddy)
Member (A) Chairman

July 20, 2021
/sunil/ankit/daya/